

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : B : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

ITA No.2611/DeI/2018
Assessment Year: 2013-14

Umesh Chandra Chaube,
132, 133, Sun City,
M.R. Near Bombay Hospital,
Nipania, Indore.

Vs. DCIT,
Circle,
Haridwar.

PAN: ADSPC4236F

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri T.S. Mapwal, Sr. DR
Date of Hearing	:	21.12.2021
Date of Pronouncement	:	21.12.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 27.02.2018 of the CIT(A), Haldwani, relating to Assessment Year 2013-14.

2. None appeared on behalf of the assessee at the time of hearing. However, an application has been filed by the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas

Scheme, 2020. The assessee has also obtained Form No.5. It is accordingly requested in the application that this appeal may be allowed to be withdrawn.

3. In the absence of any objection from the ld. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing itself, i.e., on
21.12.2021.

Sd/-

(CHALLA NAGENDRA PRASAD)
JUDICIAL MEMBER

Dated: 21st December, 2021

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Asstt. Registrar, ITAT, New Delhi